

FORM No. 4

(7)

CCP. NO. 62/2004...

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ORDER SHEET

Notes of the Registry

17.10.2005

None for the applicant.

Shri B.da.Silva for the respondents.

The learned counsel for the contemner Shri Dasilva has submitted that the orders of the Tribunal dated 6th May, 2004 passed in OA No. 770/2000 has been stayed by the Hon'ble High Court of Madhya Pradesh, Indore Bench in WP No. 219/05(S) on 5.9.2005 till 23.9.2005. The same has been extended by the Hon'ble High Court vide order dated 23.9.2005 till further orders. In view of this the present CCP has become infructuous.

Accordingly, the CCP is dismissed as infructuous and the notices issued are discharged.

(Madan Mohan)
JM

(M.P. Singh)
VC

TC/26
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24/10/05